

of highly sophisticated machines. The actual production of these machines (including the sophisticated ones) during the years 1969-70 and 1970-71 has been of the order of 2334 Nos. valued at Rs.12.76 crores and 2372 Nos.—(figures provisional—valued at Rs. 16.34 crores respectively.

**Absorption of Employees of Railway
Electrification in Electric Loco shed
Kanpur**

2723. SHRI CHANDRIKA PRASAD : Will the Minister of RAILWAYS be pleased to state :

(a) whether the General Manager, Northern Railway while discussing with a delegation of Railway Electrification employees in Electric Loco-shed, Kanpur on 30th July, 1970 assured that the Railway Electrification employees would be considered for absorption in Electric Loco shed, Kanpur when vacancy occurs ;

(b) whether the DEE/RS/N. Rly/Kanpur, has not recruited a single Railway Electrification employee till now, when outsiders have been recruited by him, if so, the reasons therefor; and

(c) the number of persons recruited from outside ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) No.

(b) and (c). 80 skilled fitters have been recruited by advertisement. The casual labourers could not satisfy the requisite qualifications and hence none was recruited. 130 casual labourers are being absorbed against vacancies shortly arising in the Traction Department for which they have been found suitable.

Vacancies in the various High Courts

2724. SHRI S. N. MISRA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the number of vacancies existing in the various High Courts according to the sanctioned strength separately for each High Court; and

(b) the reasons for not making appointments in the various High Courts considering the accumulation of arrears of pending cases ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) : (a) A statement is attached.

(b) Proposals to fill some vacancies have been received from the State authorities and are being processed. The State authorities have been reminded to expedite proposals to fill the remaining vacancies.

Statement

Vacancy position in the various High Courts

Name of High Court	Vacancies	
	Permanent Judge	Additional Judge
Allahabad High Court	4	1
Andhra Pradesh High Court	1	3
Calcutta High Court	2	3
Gujarat High Court	..	3
Kerala High Court	..	1
Madhya Pradesh High Court	1	1
Mysore High Court	..	1
Patna High Court	..	2
Punjab and Haryana High Court	..	2

Vacancies against the approved strength of the Supreme Court

2725. SHRI S. N. MISRA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) how many vacancies exist against the approved strength of the Supreme Court :

(b) since when these vacancies have remained unfilled and the reasons for the same ; and

(c) when Government propose to fill in these vacancies ?

THE MINISTER OF LAW AND JUSTICE (SHRI H. R. GOKHALE) (a) : Three.

(b) and (c). The first vacancy arose on 17-12-1970, the second on 22-1-1971 and the third on 5-2-1971. Appointments to two vacancies have been notified. Proposal to fill the third vacancy is awaited from the Chief Justice of India.

Promotion of Class II Posts to Senior Scale in Transportation and Engineering Department (Northern Railway)

2726. SHRI S. N. MISRA : Will the Minister of RAILWAYS be pleased to state :

(a) how many Class II posts existed in the Transportation (Power and Mechanical) Engineering Departments of the Northern Railway as on the 1st May, 1971 in the categories of AMEs, AWMs and APOs ;

(b) how many Class II officers under this cadre were working in the Senior Scale on 1st May, 1971 having been promoted from AME, AWM and APO ;

(c) how many such Class II AME, AWM and APO were promoted to the Senior Scale from year to year during the last three years and whether they were working in the Division, Head-quarters, Office or Workshop at the time of their promotion ; and

(d) whether these Class II officers who were working in the Head-quarters office were only eligible for promotion to the Senior Scale in respect of their actual seniority and merit ?

THE MINISTER OF RAILWAYS (SHRI HANUMANTHAIYA) : (a) 21 Class II posts viz. :

7—Assistant Works Managers

10—Assistant Mechanical Engineers

4—Assistant Personnel Officers—allocated to Transportation (Power) and Mechanical Engineering Department.

(b) and (c). Three Class II Mechanical officers, who were first promoted permanently to Class I (Junior Scale) were subsequently appointed to officiate in the Senior Scale on and from 26-8-68, 20-8-70 and 13-1-71.

Of these, two officers were posted in the Division and one in the Workshops.

No A.P.O. Class II allocated to this Department was appointed to officiate in the Senior Scale.

(d) No Promotion from Class II to Class I Senior Scale is done by a positive act of selection by a Departmental Promotion Committee, presided over by a Member of the Union Public Service Commission, the selection being confined to the seniormost Class II officers of the Railway belonging to the Department within the prescribed field of eligibility for consideration by the Committee.

Applications from Gujarat for Licences

2727. SHRI JADEJA : Will the Minister of INDUSTRIAL DEVELOPMENT be pleased to state :

(a) the number of applications for licences for new Industrial Units forwarded by the Gujarat Government to the Central Government in the last three years ;

(b) the number of applications sanctioned ; and

(c) the number of applications rejected and the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR PRASAD) :

(a) The applications for industrial licences are normally received from the parties direct. During the period from 1st January, 1968 to 31st December 1970, 244 applications were received for setting up of new industrial undertakings in Gujarat.

(b) 5 industrial licences and 50 Letters of Intent have been issued.

(c) 104 applications have been rejected and 28 applications have been otherwise disposed of (withdrawn/closed, no licence required etc.). The reasons for rejection were that there was no scope for creating additional capacity, the basic raw materials required were not available indigenously, requisite information was not furnished by the applicants, some of the proposals were technically unsound, etc.